

review the present methods of determination of reserves of coal in working collieries and virgin areas and to draw up a standard procedure for estimation of actual and potential reserves of coal and classification of the reserves quantitatively and qualitatively, fieldwise and regionwise.

This Committee has drawn up a tentative standard procedure and has invited the comments of eminent Mining Engineers and Geologists in the country. As soon as their comments are received, the Committee will finalise the revised procedure and thereafter take up the work of re-estimating the reserves of coal.

Coal Deposits in Garo Hills

*1611. **Shri Liladhar Kotaki:** Will the Minister of Steel, Mines and Fuel be pleased to state the steps taken to exploit coal deposits of Garo Hills in Assam?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Drilling operations have been started by the Geological Survey of India to find out the potentialities of these coal deposits. The manner and method of exploitation will be determined by the drilling data, which will be compiled and analysed as soon as drilling operations are completed.

Scheduled Castes Research Students

*1612. **Shri Wasnik:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the amount of scholarship, money paid by Government to post-graduate research students belonging to the Scheduled Castes;

(b) whether any representations have been received from the Scheduled Castes students to increase the amount of scholarship money; and

(c) if so, the action Government have taken in view of the fact that other Ministeries are paying more scholarship money for conducting similar research work?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrivastava): (a) to (c). A Statement is laid on the Table of Lok Sabha. [See Appendix V, annexure No. 7.]

Missing I.A.F. Dakota

*1613. { **Dr. Ram Subhag Singh:**
Shri Bhadur Singh:
Shri Kamal Singh:

Will the Minister of Defence be pleased to state:

(a) whether Dakota No. 918-A carrying four officers left Leh for Srinagar on the 8th May, 1957 but never reached the destination.

(b) whether any trace has since been found of the aircraft or any of its crews;

(c) whether any committee of enquiry was constituted;

(d) if so, what is its report;

(e) what are the conclusions reached by Government as to the probable causes of its loss and the ultimate fate of the aircraft or its occupants;

(f) if no enquiry has been instituted, what are the reasons for departure from the normal routine;

(g) whether Government will now institute an enquiry into the matter; and

(h) whether any compensation has been awarded or is proposed to be awarded to the heirs of the crew?

The Minister of Defence (Shri Krishna Menon): (a) IAF Dakota No. 918-A carrying four officers left Leh for Srinagar on 8th May 1957; but did not arrive at Srinagar. It is feared that the aircraft met with an accident.

(b) No.

(c) to (g). A Court of Inquiry was set up to enquire into the matter. The proceedings are still pending.

(b) Two of the members of the crew were married men; and the other two were unmarried men. Pending formal confirmation of the fact that the two married officers are no longer alive, special family pensions have been sanctioned for their wives. Final awards will be made after completion of the proceedings of the Court of Inquiry. Claims to dependant's pension have not been received from the dependants of the two unmarried officers. When received, those claims will also be considered in accordance with the rules.

Educational Programmes for Scheduled Castes and Scheduled Tribes in Orissa

*1614. **Shri Sanganna:** Will the Minister of Home Affairs be pleased to state:

(a) whether any allocation of funds has been made in the Second Five year plan for the educational programmes of the Scheduled Tribes and Scheduled Castes in the State of Orissa;

(b) if so, to what extent; and

(c) the salient features of these programmes?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes, Sir.

(b) Rs. 145.545 lakhs for Scheduled Tribes; and Rs. 20.715 lakhs for Scheduled Castes.

(c) (i) Opening of special types of institutions like Ashram Schools and Sevashrams for Scheduled Castes and Scheduled Tribes students.

(ii) Grant of stipends for general and technical education.

(iii) Establishment of Hostels

(iv) Opening of one Technical Training Institute and two Training-cum-Production centres for giving training in mechanics, welding, smithy, carpentry, draftsmanship etc.

छावनी बोर्डों की तदर्थ समिति

*१६१५. **श्री भक्त बर्मन :** क्या प्रतिरक्षा मंत्री १२ दिसम्बर, १९५६ के तारांकित प्रश्न संख्या ११११ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) जिन नौ छावनी बोर्डों के बारे में तदर्थ समितियों की सिफारिशों पर विचार किया जा रहा था, उनमें से किन-किन के बारे में अन्तिम निर्णय कर लिया गया है;

(ख) क्या उन तदर्थ समितियों की सिफारिशों का विवरण और उन सिफारिशों पर किये गये निर्णयों की प्रतियां सभा-पटल पर रखी जायेंगी;

(ग) शेष छावनी बोर्डों में से प्रत्येक के बारे में अभी तक निर्णय न हो सकने के क्या कारण हैं; और

(घ) उनके बारे में अन्तिम निर्णय कब तक कर लिया जायेगा ?

प्रतिरक्षा उपमंत्री (श्री रघु रामबा) :

(क) दीनापुर, फंजाबाद, झांसी, सागर और सेंट टामस माऊंट सहित पल्लवरम।

(ख) एक विवरण सभा के पटल पर रख दिया गया है जिसमें उपरोक्त ५ छावनीयों की तदर्थ कमेटियों की सिफारिशों और उन पर सरकार द्वारा किए गए निर्णय दिखाये गये हैं। [बेस्विचे परिशिष्ट ५ अनुबन्ध संख्या ८]

(ग) विलम्ब के कारण ये हैं—

(१) भलाहाबाद और नैन्सडाऊन छावनीयों की भूमि विषयक आवश्यकताओं का पुनर्निरीक्षण हो रहा है।

(२) जहां तक दूसरी दो छावनीयों अर्थात् भम्बाला और रानीखेत का सम्बन्ध है, भम्बाला और रानीखेत छावनीयों में इन सिफारिशों के परिणामस्वरूप दी जाने